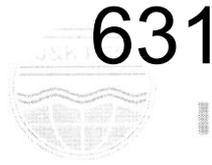


**Jammu and Kashmir
Pollution Control Committee**

chairman87jkspcb@gmail.com
membersecretaryjkspcb@gmail.com
0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi.**

No: JKPCC/NGT/OA 253/2025/1862

Date:- 29-12-2025

Sub:- Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 13-11-2025 passed in OA No. 253/2023, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors".

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi **Order dated 13-11-2025 passed in OA No. 253/2023, titled "Raja Muzaffar Bhat V/s Union Territory of Jammu & Kashmir & Ors"**, the Report of the J&K Pollution Control Committee is submitted herewith.

It is, therefore, requested that the Report may kindly be taken on record and placed before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As Above


(Dr. R. Gopinath) IFS
Member Secretary

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**Before the Hon'ble National Green Tribunal
Principal Bench, New Delhi**

Original Application No. 253 of 2023

IN THE MATTER OF

**Raja Muzzaffar Bhat V/s
state of Jammu & Kashmir &
Ors.**

Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Order dated 13-11-2025 passed in OA No. 253 of 2023 titled "Raja Muzzaffar Bhat V/s state of Jammu & Kashmir & Ors".

Background:

That the Hon'ble National Green Tribunal vide order dated 13-11-2025 in OA No. 253 of 2023 directed as follows: -

"Learned counsel appearing for the J&K PCC has also submitted that as against the EC amount of ₹ 1,61,00,000/- the amount of ₹ 25 lakhs has been recovered till now and the action has been initiated to recover the remaining amount by way of attachment and auction. He is also directed to place on record the progress made in this regard within four weeks."

Status Report:

In compliance to the aforesaid order of Hon'ble National Green Tribunal issued on dt. 13-11-2025 in OA No. 253 of 2023, the report of the J&K Pollution Control Committee is as follow:

1. That Deputy Commissioner, Poonch was requested to share further Action Taken Report to ensure recovery of remaining amount of

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Environmental Compensation vide this office No. JKPC/Sc./OA253-2023/25/1728; dated: 06.12.2025 **(Copy enclosed as Annexure 1)**.

2. That Divisional Officer J&K PCC, Poonch was enjoined upon to submit fresh status report on Solid Waste Management in Poonch District including bio-remediation of legacy waste with advise to update this office regarding Action taken by District Administration for recovery of remaining amount of Environmental Compensation vide this office No. JKPC/Sc./OA253-2023/25/1725; dated: 06.12.2025 **(Copy enclosed as Annexure 2)**.
3. That reply has been submitted by Divisional Officer PCC Poonch vide No. JKPC/Div/P/2025/406; dated: 16.12.2025 **(Copy enclosed as Annexure 3)**.

Highlights of the report are briefly summarized as under:

- a) Inspection of the Municipal Dumping site at Shankar Nagar, Poonch was conducted on 16.12.2025
- b) As reported by CEO, MC Poonch, approximately 15,000 MT of legacy waste has been processed through bio-mining techniques and tender process has not yet been finalized for remaining legacy waste.
- c) Out of the total generation of Municipal Solid waste (about 10 TPD), 4 TPD dry waste is being duly segregated and processed through authorized rag pickers and MRF Surankote while the wet waste is transported to Surankote for further scientific processing like composting and about 2 TPD inert waste is dumped at designated site Poonch.
- d) The District Administration has constituted an auction Committee for auctioning the Municipal Council Community Hall building to facilitate recovery of the remaining EC amount. However, the auction process has not been concluded till date

Prayer:

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In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.


Dr. R. Gopinath, IFS
Member Secretary J&K PCC

**Jammu and Kashmir
Pollution Control Council**

chairman87jkspcb@gmail.com
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Annexure - 1

**Deputy Commissioner,
Poonch.**

No.: JKPCC/Sc./OA 253-2023/25/ 17 28

Date: 06-12-2025

Sub: OA No. 253/2023 titled Raja Muzaffar Bhat Vs Union Territory of Jammu & Kashmir & Ors.

Ref: Hon'ble NGT Order dt: 13.11.2025.

Sir,

Please refer to the subject and reference cited above, in this connection, I am to convey that Hon'ble NGT has issued following directions in the matter of OA No. 253/2023 titled "Raja Muzaffar Bhat Vs Union Territory of Jammu & Kashmir & Ors".

"Learned counsel appearing for the J&K PCC has also submitted that as against the EC amount of ₹ 1,61,00,000/- the amount of ₹ 25 lakhs has been recovered till now and the action has been initiated to recover the remaining amount by way of attachment and auction. He is also directed to place on record the progress made in this regard within four weeks".

As such, you are again requested to share further Action taken Report to ensure recovery of remaining amount of EC by or before 15th Dec. 2025, in line with directions issued above by Hon'ble NGT.

Yours faithfully,


**Dr. R. Gopinath, IFS
Member Secretary**

Copy to Divisional Officer J&K PCC Poonch for information and necessary action.

marked

**Jammu and Kashmir
Pollution Control Council**

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membersecretaryjkspcb@gmail.com

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Annexure - 2

Parivesh Bhavan, Forest Complex
Transport Nagar, Jammu, 180 006

Silk Factory Road
Rajbagh, Srinagar, 190 008

**Divisional Officer,
J&K Pollution Control Committee,
Poonch.**

No.: JKPCC/Sc./OA 253-2023/25/1725

Date: 06-12-2025

**Sub: OA No. 253/2023 titled Raja Muzaffar Bhat Vs Union Territory of
Jammu & Kashmir & Ors.**

Ref: Hon'ble NGT Order dt: 13.11.2025.

With reference to the subject and reference cited above, you are enjoined upon to submit fresh status report on solid waste management in Poonch District including bio-remediation of legacy waste by or before 15.12.2025.

Besides, you are also advised to keep this office updated regarding Action Taken by District Administration for recovery of remaining amount of Environmental Compensation.


Dr. R. Gopinath, IFS
Member Secretary

*Copy to Regional Director, JKPC, Jammu for
information and n/a.*

marked



**Government of Jammu and Kashmir
Office of the Divisional Officer
Pollution Control Committee
Poonch**

The Regional Director,
Pollution Control Committee,
Jammu.

No:- JKPCC /Div/P/2025/406

Date:-16/12/2025

Subject:- OA No. 253/2023 titled Raja Muzaffar Bhat Vs Union Territory of Jammu & Kashmir & Ors.

Ref:- JKPCC/Sc./OA 253-2023/25/1725 dated:-6/12/2025

Respected Sir,

Kindly refer to the afore-cited subject and reference. In this context, it is respectfully submitted that an inspection of the **Municipal Dumping Site at Shankar Nagar, Poonch** was conducted on **16-12-2025**. During the inspection, it was reported by the **Chief Executive Officer, Municipal Committee Poonch** that approximately **15,000 MT of legacy waste** has been processed through **bio-mining techniques**. With regard to **bio-remediation of the remaining legacy waste**, it was informed that the tender process has not yet been finalized; however, the **L1 firm, M/s Bhagyadips Waste Management Private Limited**, has been identified for the proposed allotment. It is further apprised that an **Environmental Compensation (EC) amounting to ₹1.62 crore** has been imposed on **MC Poonch**, out of which **Rs25 lac** has already been deposited in the account of the **Member Secretary, JKPCC**. The **balance amount remains unpaid as on date**. As stated by the **CEO, MC Poonch**, the **District Administration has constituted an auction committee** for auctioning the **Municipal Committee Community Hall building** to facilitate recovery of the remaining EC amount; however, the auction process has **not been concluded till date**.

Additionally, as apprised by the Chief Executive Officer, Municipal Committee Poonch, it was reported that the daily generation of municipal solid waste (about 10tpd) is being continuously disposed of at the same designated site. Out of total waste 4tpd dry waste is being duly segregated and processed through **authorized rag pickers and MRF facility Surankote**, while the wet waste is being systematically transported to the **Surankote Material Recovery Facility (MRF)** for further scientific processing like composting and about 2tpd inert waste remains dumped at the designated site Poonch.

Further, it is **placed on record** that the recent **geotagged photographs** captured during the course of inspection have been enclosed herewith for ready reference and record

Yours Faithfully
DO PC Poonch
[Signature]
16/12/25

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 GPS Map Camera



Poonch
10, Near, Main Sk Bridge, Poonch, 185101,
Lat 33.759306° Long 74.092986°
Tuesday, 16/12/2025 02:32 PM GMT +05:30

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 GPS Map Camera



Poonch

10, Near, Main Sk Bridge, Poonch, 185101,

Lat 33.75926° Long 74.092896°

Tuesday, 16/12/2025 02:31 PM GMT +05:30

640



 GPS Map Camera



Poonch

10, Near, Main Sk Bridge, Poonch, 185101,

Lat 33.75926° Long 74.092892°

Tuesday, 16/12/2025 02:31 PM GMT +05:30

641



 GPS Map Camera



Poonch

10, Near, Main Sk Bridge, Poonch, 185101,

Lat 33.759277° Long 74.092932°

Tuesday, 16/12/2025 02:31 PM GMT +05:30